

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 5159
TO BE ANSWERED ON- 03/04/2023

PRE MATRIC SCHOLARSHIP

5159. SHRIMATI GODDETI MADHAVI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) the details of funds allocated and utilised towards Pre Matric Scholarship to ST students;
- (b) the number of beneficiaries under the Pre Matric Scholarship during the last five years;
- (c) whether the number of beneficiaries stagnated during the last five years; and
- (d) if so, the steps taken by the Government to increase the number of beneficiaries under the Scholarship?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) & (b): Pre-Matric Scholarship for ST students (Class IX and X) is a Centrally Sponsored Scheme implemented through respective State/UT administrations. This is an open-ended Scheme covering all ST students studying in Std. IXth & Xth, whose parental annual income is up to Rs. 2.50 lakhs. The contribution from Government of India is 75% and the state contribution is 25%. In respect of North East states and hilly states, the contribution from Government of India is 90% and the state contribution is 10%. In case of UTs like Andaman & Nicobar without Legislative Assembly and own grants, Govt. of India's contribution is 100%.

Details of fund released and No. of beneficiaries under Pre-Matric Scholarship Scheme during last five years is given below:

Financial Year	Fund Released (Rs. in Crore)	No. of Beneficiaries
2017-18	294.08	1430568
2018-19	311.50	1449239
2019-20	439.99	1451369
2020-21	248.90	1345904
2021-22	394.14	1436059

The releases in a particular financial year comprise of payments of arrears for the previous years and the payment for the current year. Therefore, the amount of release may vary from year to year but the number of beneficiaries covered in is more or less the same.

(c) & (d): The Pre Matric Scholarship Scheme is an open ended Scheme implemented through the respective State/UT administrations. Hence, selection of beneficiaries is the primary responsibility of the States/UTs. The Ministry releases funds to States/UTs on the basis of proposal received from them. Therefore, States & UTs are being requested to take steps to cover maximum number of beneficiaries under the Scheme.
